

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'D' : NEW DELHI)
BEFORE SHRI KULDIP SINGH, JUDICIAL MEMBER
and
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

**ITA No.2197/Del./2015
(Assessment Year : 2010-11)**

**ITA No.602 & 603/Del./2016
(Assessment Years : 2011-12 & 2012-13)**

**ITA No.5803/Del./2016
(Assessment Year : 2013-14)**

M/s. BBC.Com Ltd.,
C/o David Campkin-Group Tax Manager,
BBC.Com Ltd.,
British Broadcasting House, Portland Place,
London W1A1AA
United Kingdom.

(PAN : AADCB8484B)

(APPELLANT)

vs. DDIT, Circle 1(1)(2),
International Taxation,
New Delhi.

(RESPONDENT)

ASSESSEE BY : Shri Anmol, CA
REVENUE BY : Shri Satpal Gulati, CIT DR

Date of Hearing : 10.02.2020

Date of Order : 18.02.2020

ORDER

PER BENCH :

Heard : Keeping in view the request moved vide letter dated 27.11.2019 by the ld. AR for the assessee that the assessee company has invoked provisions of Article 27 of the Mutual Agreement Procedure (MAP) of the DTAA, aforesaid appeals stand dismissed as withdrawn.

Order pronounced in open court on this 18th day of February, 2020.

**Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER**

**sd/-
(KULDIP SINGH)
JUDICIAL MEMBER**

Dated the 18th day of February, 2020/TS

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)
- 5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.